

**HIGH COURT OF KARNATAKA,
BENGALURU**

Dated: 8th October, 2020

**CORRIGENDUM TO NEW STANDARD OPERATING PROCEDURE –
SOP, DATED 29.09.2020 FOR HIGH COURT IN PURSUANCE TO THE
ORDER OF THE HON'BLE SUPREME COURT OF INDIA**

The second paragraph of clause 2(c) of SOP dated 29.09.2020 reads as under:

“2. FILING COUNTERS:

E-FILING

(a) and (b) xxx.....

(c) The reply, interlocutory application, if any, to be filed during this period shall also be filed as per the method given for e-filing of petition.

In respect of Bail Petitions Under Section 438 as well as 439 of the Code of Criminal Procedure, 1973 filed from 24th September 2020 at the Principal Seat at Bengaluru, in respect of Bail petitions Under Section 438 and 439 of Code of Criminal Procedure, 1973 filed from 1st October 2020 at Benches at Dharwad and Kalaburagi and in respect of Criminal Petitions Under Section 482 of Cr.P.C. and Criminal Appeals from Conviction filed from Thursday 01st October 2020 filed at all three Benches, memo for listing will not be entertained. Every petition filed for anticipatory bail will be automatically listed on the third day of its filing. For example, if an application for anticipatory bail is filed on Monday, the same shall be automatically listed on immediately next Wednesday. If immediately next Wednesday is a Court Holiday, it will be listed on Thursday. In case of regular bail petitions, Criminal Petitions Under Section 482 of Cr.P.C. and Criminal Appeals against Conviction, the same shall be listed on fourth day of its filing. For example, if a regular bail petition is filed on Monday it will be

automatically listed on immediately next Thursday. If next Thursday is a Court Holiday, it will be listed on immediately next working day. In those rare cases where regular bail petitions cannot wait for three days, that a memo can be sent by e-mail which shall be placed before the Hon'ble Chief Justice for necessary orders. If any petition/appeal is not listed as per the aforesaid directions, a memo can be filed which will be immediately attended by the Registrar (Judicial). In case of a request listing of Bail Petitions filed prior to 24th September 2020 and Criminal Petitions Under Section 482 of Cr.P.C. as well as Criminal Appeals against Conviction filed prior to 1st October 2020, the memo for listing will be placed before the Benches taking even and odd number of petitions.

The second paragraph of clause 2(c) shall be modified and substituted as under:

In respect of Bail Petitions Under Section 438 as well as 439 of the Code of Criminal Procedure, 1973 filed from 24th September 2020 at the Principal Seat at Bengaluru, in respect of Bail petitions Under Section 438 and 439 of Code of Criminal Procedure, 1973 filed from 1st October 2020 at Benches at Dharwad and Kalaburagi and in respect of Criminal Petitions Under Section 482 of Cr.P.C., **Writ Petitions Under Article 226 R/w Section 482 of Cr.P.C.** and Criminal Appeals from Conviction filed from Thursday 01st October 2020 filed at all three Benches, memo for listing will not be entertained. Every petition filed for anticipatory bail will be automatically listed on the third day of its filing. For example, if an application for anticipatory bail is filed on Monday, the same shall be automatically listed on immediately next Wednesday. If immediately next Wednesday is a Court Holiday, it will be listed on Thursday. In case of regular bail petitions, Criminal Petitions Under Section 482 of Cr.P.C. and Criminal Appeals against Conviction, the same shall be listed on fourth day of its filing. For example, if a regular bail petition is filed on Monday it will be automatically listed on immediately next Thursday. If next Thursday is a Court Holiday, it will be listed on immediately next working day. In those rare cases where regular bail petitions cannot wait for three days, that a memo can be sent by e-mail which shall be placed before the Hon'ble Chief Justice for necessary

orders. If any petition/appeal is not listed as per the aforesaid directions, a memo can be filed which will be immediately attended by the Registrar (Judicial). In case of a request listing of Bail Petitions filed prior to 24th September 2020 and Criminal Petitions Under Section 482 of Cr.P.C. as well as Criminal Appeals against Conviction filed prior to 1st October 2020, the memo for listing will be placed before the Benches taking even and odd number of petitions.

BY ORDER OF HON'BLE THE CHIEF JUSTICE,

(Sd/-)
(RAJENDRA BADAMIKAR)
REGISTRAR GENERAL